

SHRI F. A. AHMED : I could not hear the question.

SHRI P. VENKATASUBBAIAH : To what extent inefficiency of the administration and also continued labour unrest contributed to this idle capacity? Also to what extent has lack of imagination on the part of the project authorities to have perspective planning for diversification anticipating that a recession was likely to take place in course of time been responsible?

SHRI F. A. AHMED : I have already pointed out that beyond 1970-71 we have no orders. Therefore, the question of bad management or good management does not arise. As regards the present production, I have no hesitation in telling the House that it is 30 per cent less than what was indicated in the project report. That is due to various factors, regard being had to the fact that the productivity of labour has also not been according to our expectations, there have been strikes and other labour troubles and there are also an insufficient number of trained people, for which we are taking steps to see that they get an adequate number of trained persons to operate the project.

RAIDS ON BIRLA GROUP OF COTTON MILLS

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*287. **SHRI VISWANATHA MENON :**
SHRI A. K. GOPALAN :
SHRI K. ANIRUDHAN :

Will the Minister of COMMERCE be pleased to refer to the reply given to Starred Question No. 413 on the 1st December, 1967 and state;

(a) whether Government have since scrutinised and examined the document seized in a raid on cotton mills belonging to the Birla Group;

(b) if so, details thereof and the action taken thereon; and

(c) the time by which the scrutiny is likely to be completed?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) to (c). On the basis of scrutiny of documents completed so far, charge sheets have been filed in court in respect of two cotton textile mills. Efforts are continuing to complete the scrutiny of others as early as possible.

SHRI VISWANATHA MENON : Will the Minister be pleased to state what is the nature of the documents seized?

SHRI DINESH SINGH : There are, according to the information I have here, about 12,000 items of documents that have been seized. It is difficult for me to say anything the nature of the documents, but they are in connection with the charges that were made about Birla Mills.

SHRI VISWANATHA MENON : In view of the existence of a Birla empire in this country, I want a categorical assurance from the Government that no pressure from the Birlas will influence the prosecution launched by the Government.

SHRI DINESH SINGH : The facts have established that there is no need for any further assurance. Of course, they will be looked into.

श्री प्रेम चन्द वर्मा : मैं मंत्री महोदय से पूछना चाहता हूँ कि इस वक्त तक जांच के जो नतीजे निकले हैं उन में बिरला ग्रुप काटन मिलों में एक्सपोर्ट और इम्पोर्ट के मामले में ओवर-इन्वॉयसिंग और अन्डर-इन्वॉयसिंग कर के कितनी रकम का धोखा सरकार को दिया है।

श्री दिनेश सिंह : सदन को मालूम है कि इस समय जो जांच बिरला ग्रुप के खिलाफ हो रही है वह जो काम उन्होंने टेक्स्टाइल कंट्रोल आर्डर के खिलाफ किये हैं उन के सम्बन्ध में हो रही है। ओवर-इन्वॉयसिंग और अन्डर-इन्वॉयसिंग के बारे में मैं एक दम से कुछ नहीं कह सकता कि क्या नतीजा निकलेगा। जो कैसे देखे जा रहे हैं उन में यह बातें निकाली और इन की जांच हो रही है।

श्री रबी राय : मैं मंत्री महोदय से पूछना चाहता हूँ कि जिन काटन मिलों के सिलसिले में बिरला के खिलाफ जांच हो रही है उन में बिरला के विरुद्ध क्या इत्जाम लगाये गये हैं।

श्री विनेश सिंह : बिरला के खिलाफ इल्हाम का सवाल नहीं है, मिलों के खिलाफ इल्हाम हैं ।

श्री मधु लिमये : जब हम कहते हैं कि किसी मंत्री के खिलाफ क्या चार्ज हैं तो हमारा मतलब सरकार से ही होता है ।

श्री विनेश सिंह : हमारी कठिनाई यह है कि जितनी आसानी से कोई बात माननीय सदस्य कह सकते हैं, उतनी आसानी से हम नहीं कह सकते । तब माननीय सदस्य कहने लगेंगे कि हम ने जनरल बात कह दी है । हम को तो जो खास कागज होता है उस के हिसाब से कहना पड़ता है । इसमें दो मिलों के खिलाफ चार्ज-शीट फाइल हो गई है । उन के खिलाफ जो पूरे चार्ज हैं उन की बहुत लम्बी लिस्ट है । आप कहें तो मैं उन सब को यहां पर पढ़ने के लिये तैयार हूँ ।

MR. SPEAKER : He may place it on the Table.

DR. RANEN SEN : There were simultaneous raids throughout India on the Birla group of textile mills. The hon. Minister now states that only the authorities of two mills have been found guilty of certain charges. May I know the names of these two mills which are involved in this enquiry ?

SHRI DINESH SINGH : The first is the Institute of Textiles, Bhiwani, and the second is Birla Cotton Spinning and Weaving Mills, Delhi.

श्री सीता राम केसरी : जिस वक्त छापे मारे गये उस समय बहुत सी किताबें उन लोगों की सीज की गई । मैं जानना चाहता हूँ कि क्या सरकार को हाई कोर्ट में यह आर्डर मिला है कि उन को वापस कर दिया जाये ?

श्री विनेश सिंह : जी हां, हाई कोर्ट से हम को ऐसा आदेश हुआ था । लेकिन उसके बाद हम फिर अपील में सुप्रीम कोर्ट गये और वहां में हम को उन कागजों को देखने की इजाजत फिर से मिल गई है ।

श्री कामेश्वर सिंह : मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या बिरला समवाय

के काले कारनामों की जांच करने के लिये कोई सरकार एक दो महीने में कोई न्यायिक जांच कमिशन बिठलाने जा रही है ? यदि नहीं तो, क्यों नहीं ?

श्री विनेश सिंह : यहां पर जिन मिलों का सवाल उठाया गया और पूछा गया कि क्या हो गया है और क्या हो रहा है, उन के सम्बन्ध में मैंने बतलाया । भविष्य में क्या होगा, यह बतलाना मेरे लिए कठिन है ।

श्री कामेश्वर सिंह : मैं पूछना चाहता हूँ कि अभी कोई न्यायिक जांच कमिशन बिठलाने जा रहे हैं या नहीं ।

श्री ओ० प्र० त्यागी : जब किसी इंडस्ट्री की शिकायत गवर्नमेंट के पास आती है, या गवर्नमेंट को कोई शिकायत उस से होती है तो उस की जांच प्रारम्भ हो जाती है । जिस प्रकार की इर्रगुलैरिटीज बिरला ग्रुप की मिलों में पाई गई है, उसी प्रकार की दूसरी मिलों में भी होगी । तो क्या सरकार का कोई ऐसा विचार है कि एक ऐसा जांच कमिशन बिठलाया जाये जो कि भारतवर्ष में जितनी भी मिलें और फैक्ट्रीज हैं उन सब की जांच उसी आधार पर करे और जितनी भी गड़बड़ियां हो रही हैं, उन को दूर किया जाय ?

श्री विनेश सिंह : माननीय सदस्य खुद खयाल करेंगे कि इस देश में हज़ारों मिलें हैं । अगर कोई कमिशन बिठलाया गया उन के काम को देखने के लिये तो मेरे खयाल से शायद एक दो साल बाद एक-एक मिल की बारी आयेंगी और इस से कोई विशेष लाभ नहीं होगा । सवाल यह है कि अलग-अलग विभाग बने हुए हैं सरकार के जहां अलग-अलग किस्म की शिकायतों के बारे में जांच होती है । जब कभी कोई शिकायत आ जाती है या हमारे अफसरों को कोई गड़बड़ी की बात मालूम होती है, तो फौरन उस की जांच शुरू हो जाती है । मैं अर्ज करूंगा कि यह जो प्रणाली बनी हुई है वह अच्छी तरह से चल रही है । हमेशा बैठा

द्वारा कमिशन किसी तरह से बेहतर होगा, ऐसा मैं नहीं समझता।

SHRI K. NARAYANA RAO : Before whom have the chargesheets been filed and what other steps have been taken in view of the fact that a *prima facie* case had been established against these two mills?

SHRI DINESH SINGH : In respect of Biwani Institute of Textiles a chargesheet has been filed in the court of the special magistrate, Ambala on the 15th of December. A chargesheet under section 120(B) IPC read with section 5 of the Essential Commodities Act and 420 IPC has been filed against the second mill in the court of the special magistrate of Delhi on 19th February, 1968.

श्री क० ना० तिवारी : जिस तरह की शिकायतें बिरला मिलों के खिलाफ आई हैं क्या उस तरह की शिकायतें और भी मिलों के खिलाफ आई हैं? यदि हां, तो उन के सम्बन्ध में क्या कार्रवाई की जा रही है?

श्री दिनेश सिंह : एक दम से कहना तो कठिन होगा कि कितनों के खिलाफ शिकायतें आई हैं, लेकिन जिस तरह की बड़ी जांच बिरला की कई मिलों के खिलाफ हो रही है, मुझे याद नहीं पड़ता कि इस बीच किसी और मिल के बारे में हो रही है।

DECONTROL OF CLOTH

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*288. **SHRI S. K. TAPURIAH :**

SHRI S. K. SAMBANDHAN :

Will the Minister of COMMERCE be pleased to state :

(a) whether any discussions were held with the delegation of the Indian Cotton Mills Federation regarding the decontrol of cloth;

(b) if so, the result thereof; and

(c) the decision taken by Government thereon?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) The dele-

gation discussed various issues relating to the cotton textiles industry including the price and production controls on cloth.

(b) and (c). The issues raised are under examination.

SHRI S. K. TAPURIAH : A very serious situation has arisen in the cotton textile industry and if the Government does not act with such urgency as the situation requires, as many as thirty textile mills may have to close down in the near future. There has been a glut in the textile market and stocks have been accumulating. In spite of the forecast by the Government and textile industrialists, the demand has not picked up though there has been a satisfactory agricultural production this year. When stocks get accumulated, the natural corollary is that prices should go down and consumers must benefit. But because of controls and increasing taxation, the prices are not allowed to go down and the normal interaction of demand and supply is not allowed to take place. Will the Government allow the laws of supply and demand to have their freeplay so that the consumers could get the fullest benefit of the accumulation of stocks? Will they decontrol the prices of cloth so that the consumers may benefit.

SHRI DINESH SINGH : If I may say so with due respect to the hon. Member, it is one of the strangest arguments I have heard about this matter. The whole argument of the hon. Member is that the price of cloth is too high... (*Interruptions.*)

SHRI TAPURIAH : Not too high the stocks are there. (*Interruption.*)

SHRI DINESH SINGH : The hon. Member knows very well that the request of the Federation has been for price increase. He is talking of the prices going down. Who would not welcome the prices going down? (*Interruption.*) If he would like us to look into the question—we have got control cloth fixed at a particular price and if the people wish to sell below that price,—I shall have no objection. I shall look into the legal aspect and bring forward a device.

SHRI TAPURIAH : I speak for the consumer and not for the Federation. The Minister spoke something about the pres-